

GOVERNMENT OF INDIA
MINISTRY OF PORTS, SHIPPING AND WATERWAYS
RAJYA SABHA
UNSTARRED QUESTION NO- 304
ANSWERED ON 19/07/2022

**WORKING CONDITION OF TEMPORARY/CONTRACT WORKERS IN PORTS AND
WATERWAYS**

304. SHRI SANDOSH KUMAR P:

Will the Minister of PORTS, SHIPPING AND WATERWAYS be pleased to state:

- (a) whether there is any policy to regulate and control the exploitation of temporary and contract workers in ports and waterways, if so, the details thereof;
- (b) whether the Ministry has any data on the number of contract workers who succumbed to death while working in the ports and waterways, if so, the details thereof; and
- (c) whether the Ministry has any data on the compensation given to the victims' families, if so, the details thereof?

ANSWER

MINISTER OF PORTS, SHIPPING AND WATERWAYS
(SHRI SARBANANDA SONOWAL)

- (a) Yes Sir. The service and other conditions of temporary and contract workers in ports and waterways are governed by various Acts and Regulations of Ministry of Labour and Employment like The Contract Labour(Regulation and Abolition) Act,1970, The Minimum Wages Act, 1948, The Payment of Wages Act, 1936, The Employees Provident Fund and Miscellaneous Provisions Act, 1952, Employees' State Insurance Act, 1948, The Building and Other Construction Workers Act, 1996, The Industrial Disputes Act,1947 and Amendment Act, 2010, The Industrial Employment (Standing Orders), Act 1946, The Payment of Bonus Act, 1965, The Employees' Compensation Act 1923 etc. and policy guidelines of Department of Personnel and Training.
- (b) Yes Sir. The data on the number of contract workers who succumbed to death while working in the ports and waterways is given at **Annexure-1**.
- (c) Yes Sir. The data on the compensation given to the victim's families is given at **Annexure-2**.

Annexure-1

Sl. No.	Name of Port and Waterways	Number of contract workers who succumbed to death while working in the ports and waterwaysas on 15.07.2022
1.	Mumbai Port Authority	03
2.	Syama Prasad Mookerjee Port Authority	20
3.	Deendayal Port Authority	02
4.	Mormugao Port Authority	04
5.	New Mangalore Port Authority	03
6.	Chennai Port Authority	09
7.	Paradip Port Authority	03
8.	Jawaharlal Nehru Port Authority	08
9.	Visakhapatnam Port Authority	Nil
10.	V.O. Chidambaranar Port Authority	Nil
11.	Cochin Port Authority	Nil
12.	Inland Waterways Authority of India	02

Annexure-2

Sl. No.	Name of Port and Waterways	Compensation given to the victim's families
1.	Mumbai Port Authority	Rs.22,32,720/- has been given to the victim's families.
2.	Syama Prasad Mookerjee Port Authority	Rs.6,39,200/- has been given to the victim's families.
3.	Deendayal Port Authority	Rs.28,88,191/- has been deposited in the Hon'ble Labour Court based on the order passed by the Hon'ble Labour Court.
4.	Mormugao Port Authority	The compensation is deposited with the Commissioner for Workmen's Compensation Act.
5.	New Mangalore Port Authority	Case of one victim is pending before the Hon'ble High Court of Karnataka. The benefits under EPF& ESI of remaining 2 victims were given to the families of the deceased contractual staff.
6.	Chennai Port Authority	Compensation is given to the victim's families by the private employers in addition to third party Insurance availed by the victims.
7.	Paradip Port Authority	Compensation to the dependants/Victim's families is being extended as per ESIC Scheme. In addition, two Insurance Covers of Rs. 10.00 Lakhs and Rs.5.00 Lakhs in case of Death and Accidental Death is also extended.
8.	Jawaharlal Nehru Port Authority	Compensation of Rs 50 lakhs each to the dependent of the 8 deceased contract workers was given. In addition to this, an amount of Rs.10 lakhs was also paid through Insurance to families of the deceased.
9.	Visakhapatnam Port Authority	Nil
10.	V.O. Chidambaranar Port Authority	Nil
11.	Cochin Port Authority	Nil
12.	Inland Waterways Authority of India	Rs. 27,73,093/- has been given to the victim's families.
